

ITEM NO.16      Court 1 (Video Conferencing)      SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) .....Diary No(s).29453/2021

(Arising out of impugned final judgment and order dated 08-10-2021 in CRLA No.2101/2020 passed by the High Court of Judicature at Allahabad)

VIRENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.166967/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.166965/2021-EXEMPTION FROM FILING O.T. and IA No.166969/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.166962/2021-EXEMPTION FROM CUSTODY CERTIFICATE)

Date : 05-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)    Mr. Rajul Bhargava, Sr.Adv.  
                          Mr. Kartikeya Bhargava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Heard learned senior counsel for the petitioner and carefully perused the material placed on record.

The main grievance of the petitioner in the instant petition is that the bail application preferred by him has been listed before the High Court for 15 times, but the same has not been heard on account of non-appearance of the counsel for the Central Bureau of Investigation(CBI).

Taking into consideration the age of the petitioner, who is stated to be 78 years' old and is suffering from prostate cancer, we request the High Court to dispose of the bail

application preferred by him, on its own merits and in accordance with law, expeditiously and preferably within a period of six weeks from the date of communication of the instant order.

We make it clear that even if the counsel for CBI does not appear on the next date of hearing, the High Court may proceed further and dispose of the application for bail preferred by the petitioner herein in accordance with law.

The special leave petition stands disposed of accordingly.

As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)